

Court No. 1.

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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Registration (T.A.) No. 384 of 1987.

Jagmohan Prasad

....

Petitioner.

Versus

Union of India & others

....

Respondents.

Hon'ble S. Zaheer Hasan, V.C.
Hon'ble Ajay Johri, A.M.

This writ petition has been received on transfer from the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow, under Section 29 of the Administrative Tribunals Act XIII of 1985.

2.

The petitioner has challenged the orders, both dated 7.6.1979, (Annexures '5' and '6' to the writ petition) on the ground that it was wrongly held by the department that ~~xxxxxx~~ as he did not qualify in P-10 course, therefore, he could not be promoted. Since the petitioner has been promoted this petition has become infructuous. The petitioner has moved an application for amendment claiming seniority from a particular date. We find no good ground to allow the amendment for this fresh cause of action. However, the petitioner will be at liberty to move the department for fixation of his seniority. Parties will bear their own costs.

MEMBER (A).

Dated: March 25, 1988.

PG.

VICE-CHAIRMAN.